

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. 737/2016

IN THE MATTER OF:

Bajaj Finance Ltd. Applicant/petitioner
Vs.
Maini Construction Equipment Pvt. Ltd.
& Maini Scaffold System Respondents

Order under Section 433(e), 434 of the Companies Act, 2013

Order delivered on 13.07.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President


Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioner :
For the Respondent :

ORDER

The respondent has not been served although tracking report etc. has been placed on record. Respondents are required to be served at their registered office. Let the needful be done within two days as notified period may expire by serving the respondents at their registered office address.

List the matter on 4th August, 2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)

13.07.2017
V. Sethi